

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 106 of 2004

Thursday, this the 12th day of February, 2004

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. K.R. Ajith Babu,
Net Maker,
Integrated Fisheries Project,
Kochi-16
2. K.J. Antony,
Net Maker,
Integrated Fisheries Project,
Kochi-16
3. M.R. Raji,
Processing Worker,
Integrated Fisheries Project,
Kochi-16
4. P.J. Pious,
Lascar,
Integrated Fisheries Project,
Kochi-16

....Applicants

[By Advocate Ms. K. Indu]

Versus

1. Union of India, represented by its
Secretary, Department of Animal Husbandry
Dairying, Ministry of Agriculture,
Krishi Bhavan, New Delhi.
2. The Director,
Integrated Fisheries Project,
Kochi-16

....Respondents

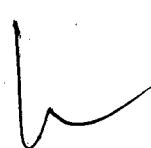
[By Advocate Mrs K. Girija, ACGSC]

The application having been heard on 12-2-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

Applicants, four in number, are casual labourers
commonly aggrieved by the inaction on the part of the
respondents in entering the casual services into their service
books and considering their request for ACP and other benefits



by taking into account the casual labour services that the applicants have rendered prior to their confirmation. Aggrieved by the said inaction on the part of the respondents, the applicants have filed this OA seeking the following reliefs:-

- "i) to direct the 2nd respondent to enter into the service books of the applicants, their period of casual service and service upto the period of their respective confirmation and to grant consequential benefits;
- ii) to direct the 2nd respondent to consider and pass appropriate orders on Annexure A3 representation and similar requests of other applicants within a time frame to be stipulated by this Hon'ble Tribunal; and
- iii) to issue such other direction, order or declaration as this Hon'ble Tribunal deem fit and proper in the circumstances of the case."

2. Smt. K. Girija, ACGSC took notice on behalf of the respondents.

3. When the application came up for hearing on admission, the learned counsel for applicants submitted that the applicants will be satisfied if they are permitted to make a comprehensive representation regarding their grievances to the 2nd respondent and the 2nd respondent is directed to dispose of the same within a time frame. Learned counsel for respondents submitted that she has no objection in adopting such a course of action.

4. In the interests of justice, therefore, we permit the applicants to make a comprehensive representation in regard to their grievances to the 2nd respondent within a week from today and on receipt of such representation the 2nd respondent shall consider the same and pass appropriate orders thereon within a period of three months from the date of receipt of such representation.



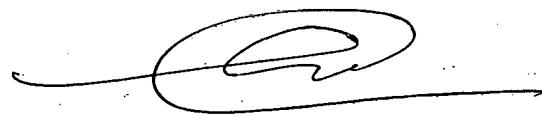
..3..

5. The Original Application is disposed of as above at the admission stage itself. Under the circumstances, there is no order as to costs.

Thursday, this the 12th day of February, 2004

2.8.20.

H.P. DAS
ADMINISTRATIVE MEMBER



K.V. SACHIDANANDAN
JUDICIAL MEMBER

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